

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Appeal (DB) No.1039 of 2015

Arising Out of PS.Case No. -313 Year- 2012 Thana -KAJI MUHAMMADPUR District-
MUZAFFARPUR

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Munna Sah, son of Late Ganga Sah, resident of Village - Maripur, Middle
School, P.S. - Kazi Mohammadpur, District - Muzaffarpur.

.... Appellant/s

Versus

The State of Bihar.

.... Respondent/s

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Appearance :

For the Appellant/s : Mr. Satyendra Narayan Singh, Advocate.

For the Respondent/s : Mr. A.Sharma (APP)

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CORAM: HONOURABLE JUSTICE SMT. ANJANA PRAKASH
and

HONOURABLE MR. JUSTICE RAJENDRA KUMAR MISHRA
ORAL ORDER

(Per: HONOURABLE JUSTICE SMT. ANJANA PRAKASH)

3 02-02-2016

Heard learned counsel for the Appellant and learned

A.P.P. for the State.

This appeal has been placed under the heading
“For Orders” for consideration of bail of the Appellant on receipt
of the lower court records.

In view of the nature of evidence against the
Appellant, we are not inclined to release him on bail.

Prayer for bail is rejected.

(Anjana Prakash, J)

Bhardwaj/-

(Rajendra Kumar Mishra, J)

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